

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 109/93
M.A. NO. 3373/93 in
O.A. NO. 1068/92

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New Delhi this the 25th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, V.C. (J)
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Kuldeep Kumar S/O Attar Chand,
R/O C-36, Kirti Nagar,
New Delhi - 110015. ... Applicant

By Advocates M/s Sant Singh & R. Dooraiswami

Versus

Raj Kumar,
General Manager,
Northern Railway,
Baroda House,
New Delhi. ... Respondent

By Advocate Shri B. K. Aggarwal

O R D E R (ORAL)

Hon'ble Mr. Justice B. C. Saksena -

Shri B. K. Aggarwal, learned counsel for the respondents has placed before us copy of the appointment letter dated 24.2.1994. Learned counsel for the applicant has drawn our attention to paragraph 4 of the contempt petition wherein it has been indicated that the applicant was evicted from the railway quarter No. 53A/1, More Sarai, Railway Colony, New Delhi, and no other quarter has been allotted to him so far. Learned counsel for the respondents states that as and when the applicant chooses and makes an application for allotment of another quarter, it will be considered and necessary orders will be passed in the light of the direction given in the O.A., that is to say, the applicant would be allotted

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another eligible type of quarter on out-of-turn basis on the first available vacancy. In view of the statement made by the learned counsel for the respondents, the notices are discharged and these proceedings are dropped.

Rufolge
(S. R. Adige)
Member (A)

B. C. Saksena
(B. C. Saksena)
Vice-Chairman (J)

/as/